

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3144  
(To be answered on the 3<sup>rd</sup> August 2017)

GREENFIELD AIRPORT AT RAJKOT

3144. SHRI PARESH RAVAL  
SHRI KUNDARIYA MOHAN BHAI KALYANJI BHAI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a): whether any pre-feasibility study for the proposed site of Greenfield airport at Rajkot has been carried out by the Airports Authority of India;  
(b): if so, the details thereof;  
(c): the details of studies and surveys, clearances and NOCs required for the purpose;  
(d): the methodology adopted for the development of Greenfield airport at Rajkot; and  
(e): the time frame for the completion of the project and cost involved therein?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) : Yes, Madam. On the request of the Government of Gujarat, a team of Airports Authority of India (AAI) along with officials of the State Government of Gujarat has conducted a pre-feasibility study at Village Hirasar in Rajkot on 01.12.2016 and submitted its report to the State Government of Gujarat.

(c): Techno Economic Feasibility Study Report (TEFR), Detailed Project Report (DPR), Obstruction Limitation Survey Report and other clearances from Ministry of Defence, Environmental clearances etc. are mandatory for setting up of Greenfield Airport anywhere in the country as per the Greenfield Airport Policy, 2008.

(d) & (e) : As per Greenfield Airport Policy, Government of India, Ministry of Civil Aviation grants two stage clearances i.e. 'site clearance' followed by 'in principle' approval. Government of India, Ministry of Civil Aviation has granted 'site clearance' approval to Government of Gujarat for setting up of Rajkot International Greenfield Airport at Hirasar, District Rajkot, Gujarat in May, 2017. The timeline for construction of airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure, etc. by the individual operator.

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